

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 3953 of 2026

Ram Prakash Bhagat @ Ram Prakash Oraon, S/o Late Budu Bhagat @ Budu Oraon, Resident of Village Baridih, PO-Jingi, PS-Kuru, Dist-Lohardaga, Jharkhand-835302.

... .. **Petitioner(s)**

Versus

1. The State of Jharkhand.
2. The Secretary, Department of Revenue, Registration and Land Reforms, Government of Jharkhand, Ranchi, PO & PS-Dhurwa, Dist-Ranchi.
3. Deputy Commissioner, Lohardaga, PO, PS and District-Lohardaga.
4. The Circle Officer, Kuru, PO & PS-Kuru, Dist-Lohardaga.

... .. **Respondent(s)**

CORAM : SRI ANANDA SEN, J.

For the Petitioner(s) : Ms. Kismanti Minj, Advocate
M/s Jinid Seteng Horo, Advocate
For the Respondent(s) : Mr. Ashutosh Anand, AAG-III

02/ 10th June, 2026

1. Heard the parties.
2. The prayer of the petitioner, in this writ petition, is as follows:-

"(i) For, a direction upon the respondents particularly the respondent No.4 to correct the name of the Raiyat of land (ancestor of the petitioner) in Register-II, Rent receipt and present survey, Record of Right Record of Right (Hall Survey Khata) vide Present Survey (Hall Survey Khata) No. 94 Plot No.716 and 717 total area 0.10 (Ten decimals) of village Baridih, thana No.54, PO Jingi, PS-Kuru and District-Lohardaga, whose name is running in relation to the lands as described in R.S. Khata No.01 and 02 Plot No.677 and 678 total area 0.11 (Eleven Decimals) village Baridih, thana No.54, PO-Jingi, PS-Kuru and District-Lohardaga, Annexure-2.

(ii) For, a further direction upon the respondents particularly the respondent No.4, to issue the made correct Rent Receipt in the name of the petitioner.

(iii) For, a further direction upon the respondents to consider the application/ representation of the petitioner pending before him.

(iv) Pass such other appropriate writ(s), order(s), Direction(s) as your Lordships may deem fit and proper for doing conscionable justice to the petitioner."

3. It is the grievance of the petitioner that name of some other person has been recorded in the online register, though in the physical register and in other documents, name of the ancestor of the

petitioner / this petitioner is reflected. In paragraph No.8 & 9 of this writ application, the petitioner has stated that in the R.S. Khatiyani (Revisional Survey Khatiyani), the name has been correctly entered but in the Current Survey Khatiyani, name of some other person has been entered. Further, in paragraph No.9, it has been stated that in the digital records, which is maintained in the digital platform (including Register-II) names of other persons have been record in place of actual Raiyats.

4. The petitioner claims that he has approached the Circle Officer, Kuru by filing representation for entering the name of the ancestor of the petitioner/ this petitioner but nothing has been done from their end. The petitioner prays that the Circle Officer, Kuru should make necessary corrections in the online entries.

5. Considering the grievance of the petitioner, I direct the petitioner to approach the Circle Officer, Kuru within three weeks from today. On receipt of the same, the Circle Officer, Kuru will go through the records and will pass an appropriate order and will make necessary corrections, if it is found that in the physical records, the name of the ancestor of the petitioner/ this petitioner is reflected.

6. The entire process should be concluded within 12 weeks from the date of receipt of a copy of this order.

7. Before parting, it is necessary to mention that time and again this Court has come across several writ petitions wherein the citizens/Raiyats are approaching this Court with a grievance that in the Online Portal of the land records, maintained by the Government of Jharkhand, the entries made therein are not matching with the Physical Register/records. Either there are mistakes or discrepancies in the name of the person /Raiyat or the area of the land or the plot numbers and other discrepancies also, which is creating confusion. In those cases, though the correct entries are maintained in the Physical Registers but in the digital records, discrepancies have cropped up because of the mistake / carelessness etc. of the Data Entry Operators, who are the employees of outsourced agencies.

8. Further, it is observed that there are no materials or evidence to suggest that the entries which are made in the digital platform/digital records reflected in the online portal, is duly verified

and authenticated by any revenue officers of the Government. There is no mechanism to find out whether they are checked or verified by the Revenue Authorities. There is no endorsement in these online entries to that effect also.

9. Due to these wrong entries / or mistakes while entering the data in the digital platform, number of writ applications are being filed seeking direction to make necessary corrections in the digital records in accordance with the entries maintained in the physical format. This is only because of the human error in data entry.

10. This Court feels that the Online Register i.e., Digital Entry maintaining the land records, should be a mirror copy of the Physical Registers. Entries of the Physical Registers i.e., Register-II and other documents, should be reflected, as it is, in the Online Register / Online Land Portal (Digital Format).

11. Thus, to ease out and resolve this issue, I direct that henceforth, the online entries (Digital Format) in respect of the land details in the portal should be checked and verified by the Circle Officers of each of the Districts. After the Circle Officer verifies and matches the entries of the Offline Register i.e., the Register-II and Digital Format and ensure that the digital entry is the mirror copy of the entries made in the Physical Register, he will put his digital signature against the said entries. Only the authenticated entries which contains the digital signature will be reflected in the Online Portal. Affixing the digital signature will be the proof of authentication of the entries in the Digital Format and it will be presumed that the entries reflected in the Online Register/ Digital Format has been duly authenticated and is a mirror copy of the physical register. For this purpose, if it is necessary to make modification in the software, the same should be done immediately.

12. It is made clear that the data which has already been entered in the digital platform should also be now verified and authenticated by the Circle officers by putting their digital signature against them. While verifying, if the Circle Officer finds some discrepancies in the existing online records (Digital Format), he must immediately make necessary corrections, as per the established procedure /SOP laid down by the Government. Further in future, if

any, Raiyat brings to the notice of any Circle Officers any discrepancies, the same will be rectified immediately after following the procedure /SOP laid down if it is legally possible on the executive side, without judicial intervention.

13. The Secretary, Department of Revenue, Registration and Land Reforms, Government of Jharkhand who was present in Court through Virtual Mode, is directed to ensure that this order is strictly complied with immediately. He must issue necessary administrative orders to all concerned.

14. Let a copy of this order be handed over to Mr. Ashutosh Anand, learned AAG-III.

15. Let a copy of this order be immediately Faxed and e-mailed to the Chief Secretary, as well as the Secretary, Department of Revenue, Registration and Land Reforms, Government of Jharkhand.

16. With the aforesaid observations, this writ petition stands **disposed of**.

(ANANDA SEN, J.)

10.06.2026
S.K.D/CP-2

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